

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No. 650/92

Date of decision: 12.10.92

Sh. Rafiq Ahmed

Applicant

Versus

Union of India

Respondents

Sh. K.K. Patel

Counsel for the

respondents.

CORAM

Hon'ble Sh.P.K. Kartha, Vice Chairman (J)

Hon'ble Sh. B.N.Dhondiyal, Member(A)

1. Whether Reporters of local papers may be allowed to
see the Judgement? *Yes*

2. To be referred to the Reporters or not? *No*

O R D E R

(Delivered by Hon'ble Sh.P.K.Kartha, V.C. (J))

The case is dismissed for default and non-prosecution.
Let a copy of this order be sent to the applicant for his
information.

B.N.Dhondiyal
(B.N.Dhondiyal)

Member(A)

P.K.Kartha
(P.K.Kartha)

Vice Chairman(J)